

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI



O.A. NO. 1247/93

DECIDED ON : 07.06.1993

INDER DEV SINGH

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PETITIONER

VS.

UNION OF INDIA & ORS.

...

RESPONDENTS

CORAM :

THE HON'BLE MR. I. K. RASGOTRA, MEMBER (A)  
THE HON'BLE MR. J. P. SHARMA, MEMBER (J)

Shri J. C. Madan, Counsel for Petitioner

JUDGMENT (ORAL)

Hon'ble Mr. I. K. Rasgotra, Member (A,

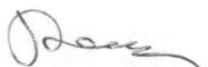
The case of the petitioner is that he was appointed as a Bearer on casual basis . . . . 1.5.1991 in the departmental canteen of Maulana Azad Medical College and associated hospitals. He has worked in different spells to work in the said canteen. The last spell commenced from February, 1993 . . . . he is continuing to work till today. He filed a representation with the respondents . . . . stating that his juniors have been appointed on regular basis. He prayed in the said representation that his services may also be regularised and the salary which was not paid also be paid. This representation is still pending with the respondents. In para 1 of the OA it has also been stated that the regular appointment of the petitioner is under consideration of the respondents.

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2. In view of the above circumstances, we consider it fair and proper to dispose of this O.A. with a direction to the respondents to pass final orders on the representation of the petitioner and to communicate him the same within a period of three months from the date of communication of this order. If the regularisation of the services of the petitioner is under consideration, a decision in that behalf be also taken on priority basis. Learned counsel for the petitioner also prayed that in the meantime the respondents be directed not to terminate the services of the petitioner as Bearer in the departmental canteen. We have considered the submission of the learned counsel and are of the view that since the representation of the petitioner is pending with the respondents and his case for regular appointment is also stated to be under consideration, we decline to interfere in the matter at this stage. The petitioner, if aggrieved by the final order passed by the respondents, shall be at liberty to agitate the matter in appropriate proceedings in accordance with law, if so advised. The O.A. is disposed of at the admission stage itself.

3. A copy of this order along with the petition be sent to the respondents.

  
( J. P. Sharma )

Member (J)

as  
070693

  
( I. K. Rasgotra )  
Member (A)